

(b) The information is being collected and will be laid on the Table of the House.

### सेन्ट्रल बैंक आफ इण्डिया को हुआ घाटा

323. श्री जगदीश जोशी : क्या वित्त मंत्री वह बताने की कृपा करेंगे कि :

(क) क्या सेन्ट्रल बैंक आफ इण्डिया घाटे पर चल रहा है ;

(ख) यदि हां, तो इसके क्या कारण हैं ; और

(ग) क्या इस सम्बन्ध में कोई जांच कराई गई थी और उसके क्या परिणाम निकले ?

†[Loss incurred by Central Bank of India

323. SHRI JAGDISH JOSHI: Will the Minister of FINANCE be pleased to state:

(a) whether Central Bank of India is running in losses;

(b) if so what are the reasons therefor; and

(c) whether an enquiry was instituted in this regard and with what result?]

वित्त मंत्री (श्री य०ब० चव्हाण) : (क)

से (ग) : जी नहीं। बैंक ने 1969, 1970, 1971 और 1972, सभी वर्षों में लाभ कमाया है। बैंक के 1973 के खातों को अंतिम रूप दिया जा रहा है। बैंक ने सूचित किया है कि इसके निदेशकों के बोर्ड ने बैंक के सभी कार्यों की जांच के लिये एक समिति नियुक्त की है और उस समिति के अभी अपना अध्ययन पूरा नहीं किया है।

†[THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) to (c) No, Sir. The bank has earned profits in all the years 1969, 1970, 1971 and 1972. The accounts of the bank for the year 1973 are in the process of finalisation. The Bank has reported that its Board of Directors have constituted a Committee to review all aspects of the working of the Bank and that the Committee has not yet completed its study.]

सतना हवाई पट्टी का प्रबन्ध ग्रहण

324. श्री जगदीश जोशी : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि द्वितीय महायुद्ध के समय मध्य प्रदेश के सतना जिले में निर्मित हवाई पट्टी का मंत्रालय द्वारा नागर विमानन के प्रयोजनार्थ अभी तक प्रबन्ध ग्रहण नहीं किया गया है ; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

†[Taking over of Satna airstrip

324. SHRI JAGDISH JOSHI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the airstrip constructed at Satna District of Madhya Pradesh during the Second World War has not been taken over by the Ministry so far for civil aviation purposes; and

(b) if so, what are the reasons therefor?]

पर्यटन और नागर विमानन मंत्री (श्री राजबहादुर) : (क) मध्य प्रदेश में सतना का विमानक्षेत्र पहले ही नागर विमानन विभाग के नियंत्रण में है।

(ख) प्रश्न नहीं उठता।

†[THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) The aerodrome at Satna in Madhya Pradesh is already under the control of the Civil Aviation Department.

(b) Does not arise.]

पड़ौसी देशों का सांझा बाजार

325. श्री जगदीश जोशी : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार ने भारतीय उप महाद्वीप में भारत, पाकिस्तान, बंगला देश, नेपाल, अफगानिस्तान और श्री लंका के लिए एक सांझा बाजार की कोई योजना तैयार की है ; और

(ख) यदि हां, तो क्या कोई ऐसा सांझा बाजार उपरोक्त देशों के आर्थिक हितों के लिए लाभकारी होगा ?

†[**Common market with neighbouring countries**

325. SHRI JAGDISH JOSHI: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government of India have formulated any scheme for setting up a common market for India, Pakistan, Bangladesh, Nepal, Afghanistan and Ceylon in the Indian sub-continent; and

(b) if so, whether such a common market is likely to be beneficial to the economic interests of the above mentioned countries?]

वाणिज्य मंत्रालय मे उपमंत्री (श्री ए० सी० जार्ज) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

†[THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No. Sir.

(b) Does not arise.]

**Arrears of Income-tax above Rs. One Lakh against firms in Maharashtra**

326. SHRI D. S. PATIL: Will the Minister of FINANCE be pleased to state:

(a) the names of the firms in Maharashtra whose income-tax arrears exceed rupees one lakh; and

(b) the steps being taken against those firms to recover the amount in arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b) The requisite information as on 31-3-74 is being collected and will be laid on the Table of the House as early as possible.

**Big business houses in fishery industry**

327. SHRI K. CHANDRASEKHARAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received any report or recommendation from the Marine Products Export Development Authority in the matter of the entry of big

business houses into the fishery industry in Kerala; if so what are the details of such recommendations; and

(b) what action has been taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir.

(b) Does not arise.

**Export of non-specified variety of froglegs**

328. SHRI K. CHANDRASEKHARAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received any report from the Marine Products Exports Development Authority in the matter of export from Kerala, particularly to the United States, of frozen froglegs of non-specified variety; and

(b) if so, what action has been taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) In regard to froglegs exported from India after preshipment inspection and rejected in United States of America by the Food and Drugs Administration the Marine Products Export Development Authority has requested the Government to send a technical team to study the situation.

(b) The Government have deputed the Joint Director, Marine Products Export Development Authority, Cochin to go to USA to study this matter in detail.

**Financing of fishing vessels**

329. SHRI K. CHANDRASEKHARAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received any report from the Marine Products Export Development Authority in the matter of defects in the present procedure in financing the purchase of deep-sea fishing vessels including trawlers; and

(b) if so what action has been taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir.

†[ ] English translation.